

THE UNION TERRITORIES (LAWS) ACT 1950

ARRANGEMENT OF SECTIONS

SECTIONS

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THE UNION TERRITORIES (LAWS) ACT 1950

ACT NO. 30 OF 1950

[15th April, 1950.]

An Act to provide for the extension of laws to certain ¹[Union territories.]

BE it enacted by Parliament as follows:—

1. Short title and commencement.—(1) This Act may be called the ¹[Union Territories] (Laws) Act, 1950.

(2) It shall come into force on the 16th day of April, 1950.

2. Power to extend enactments to certain Union territories.—The Central Government may, by notification in the Official Gazette, extend to ²[the Union territory of Delhi, Himachal Pradesh, Manipur or Tripura or to any part of such territory], with such restrictions and modifications as it thinks fit, any enactment which is in force in a ³[State] at the date of the notification, ⁴* * *.

3. Extension of laws to Tripura, Vindhya Pradesh and Manipur.—(1) The Acts and Ordinances specified in the Schedule to the Merged States (Laws) Act, 1949 (59 of 1949), are hereby extended to, and shall be in force in, the States of Tripura and Vindhya Pradesh, as they are generally in force in the territories to which they extend immediately before the commencement of this Act.

(2) ⁵[Subject to the provisions contained in sub-section (2A), the Acts and ordinances referred to in sub-section (1)], are hereby extended to, and shall be in force in, the State of Manipur as they are generally in force in the territories to which they extend immediately before the commencement of this Act:

Provided that the Indian Penal Code (45 of 1860) in its application to the State of Manipur shall have effect as if—

(a) in section 361, for the word “eighteen” the word “fifteen” had been substituted, and

(b) in section 375, for the word “sixteen” in clause *Fifthly* the word “fourteen” had been substituted, and for the word “fifteen” in the *Exception* the word “thirteen” had been substituted.

⁶[(2A) The Acts specified in Part A of the Schedule to this Act shall not extend to the State of Manipur, and the Acts specified in Part B thereof shall extend to, and be in force in that State only as from the date of commencement of the Union Territories (Laws) Amendment Act, 1956 (68 of 1956), and shall with effect from that date, be amended to the manner and to the extent specified in the said Part.]

(3) For the purpose of facilities the application in the said States of any such Act or Ordinance as aforeaid any Court or other authority may construe the Act or Ordinance with such alterations not affecting the substance as may be necessary or proper to adapt it to the matter before the Court or other authority.

⁶[*Explanation.*—For the purposes of this section and section 4, any reference to the State of Manipur or Tripura in relation to any period after the 31st October, 1956, shall be construed as a reference to the Union territory of Manipur or Tripura as the case may be].

4. Repeals and Savings.—Section 7 of the Delhi Laws Act, 1912 (13 of 1912), the Ajmer Merwara (Extension of Laws) Act, 1947 (52 of 1947), and any law which immediately ⁷[before the coming into force of any Act or Ordinance extended by this Act to any of the States of Manipur, Tripura and Vindhya Pradesh is in force in that State and corresponds to the Act or Ordinance as so extended], are hereby repealed:

Provided that the repeal shall not affect—

(a) the previous operation of any such law, or

1. Subs. by the Adaptation of Laws (No. 2) Order, 1956, for “Part C States”.

2. Subs. *ibid.*, for certain words.

3. Subs., *ibid.*, for “Part A State”.

4. Certain words, brackets and letters, omitted by Act 48 of 1952, s. 3 and the Second Schedule.

5. Subs. by Act 68 of 1956, s. 2, for certain words (w.e.f. 1-1-1957).

6. Ins. by s. 2, *ibid.* (w.e.f. 1-1-1957).

7. Subs. by s. 3, *ibid.*, for certain words (w.e.f. 1-1-1957).

(b) any penalty, forfeiture or punishment incurred in respect of any offence committed against any such law; or

(c) any investigation, legal proceeding or remedy in respect of any such penalty, forfeiture or punishment,

and any such investigation, legal proceeding or remedy may be instituted, continued or enforced, and any such penalty, forfeiture or punishment may be imposed as if this Act had not been passed:

Provided further that, subject to the preceding proviso, anything done or any action taken, including any appointment or delegation made, notification, order, instruction or direction issued, rule, regulation, form, bye-law or scheme framed, certificate, patent, permit or licence granted or registration effected, under such law shall be deemed to have been done or taken under section 2 or, as the case may be, under the corresponding provision of the Act or Ordinance ¹[as extended] to the State by section 3, and shall continue in force accordingly, unless and until superseded by anything done or any action taken under the said section 2 or, as the case may be, under the said Act or Ordinance.

1. Subs. by Act 68 of 1956, s. 3, for “as now extended” (w.e.f. 1-1-1957).

¹THE SCHEDULE

[See section 3 (2A)]

Part A

Acts not extended to Manipur by this Act

Year	Number	Short Title
1	2	3
1866	XXI	The Converts' Marriage Dissolution Act, 1866
1872	XV	The Indian Christian Marriage Act, 1872
	² *	* * *
1879	XVIII	The Legal Practitioners Act, 1879

Part B

Acts extended to Manipur by this Act as from the commencement of the Union Territories' (Laws) Amendment Act, 1956.

Year	Number	Short Title	Amendment (if any)
1	2	3	4
1873	X	The Indian Oaths Act, 1873	In section 1, for the second paragraph, the following paragraph shall be substituted, namely:—"It extends to the whole of India except the State of Jammu and Kashmir*."
1882	IV	The Transfer of Property Act, 1882.	
1887	VII	The Suits Valuation Act, 1887.	
1898	V	The Code of Criminal Procedure, 1898.	(1) In section 1, in sub-section (2), the words "and the Union territory of Manipur" shall be omitted, and (2) in section 93A, in sub-section (1), the words "or in the Union territory of Manipur" shall be omitted.
1908	V	The Code of Civil Procedure, 1908.	In section 1, in sub-section (3) the word "and" at the end of clauses (c) and clause (d) shall be omitted.
1925	XXXIX	The Indian Succession Act, 1925.	

1. Subs. by Act 68 of 1956, s. 4, for the original Schedule.

2. Entry relating to the Married Women's Property Act, 1874 (3 of 1874) omitted by Act 61 of 1959, s. 4 (w.e.f. 1-3-1960).

*. Vide Notification No. S.O. 3912 (E), dated 30th October, 2019, this Act is made applicable to the Union territory of Jammu and Kashmir and the Union territory of Ladakh.